

**GOVERNMENT OF INDIA**  
**MINISTRY OF CORPORATE AFFAIRS**  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 954**  
**ANSWERED ON TUESDAY, THE 28<sup>th</sup> JULY, 2015**

**DEFUNCT COMPANIES IN KARNATAKA**

**QUESTION**

954. SHRI B.K. HARIPRASAD:

Will the Minister of CORPORATE AFFAIRS be pleased to refer to answer to Unstarred Question 43 given on 21 July, 2015 in the Rajya Sabha and state the number of defunct/inactive companies in Karnataka during the last two years?

**ANSWER**

THE MINISTER OF CORPORATE AFFAIRS

(SHRI ARUN JAITLEY)

A company which is struck off from the register of companies under section 560(5) of the Companies Act, 1956 is marked as a defunct company in the MCA21 database. Further, companies which have not filed their statutory returns for the last three consecutive years have been marked as dormant in the MCA21 database. Details of such companies as extracted from the MCA21 database for the State of Karnataka are as follows:-

<b>Year</b>	<b>No. of Defunct Companies</b>	<b>No. of Dormant Companies</b>
2013-14	3098	7771
2014-15	4044	7849

Section 455 of Companies Act, 2013 amplifies the parameters for an inactive company to cover companies that are not carrying on any business or operation or have not made any significant transactions or filed financial statements and annual returns for two consecutive financial years.

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